

MR SPEAKER: Order, order. This is a matter concerning law and order which will be dealt with by the State Government.

SHRI JYOTIRMOY BOSU: What is the harm in making a statement? We hear that 12 companies of the CRP have been deployed. So, it is a matter for all of us to worry about. This House cannot absolve itself of its responsibility. Be kind enough to ask the Government to make a statement.

SHRI H. N. MUKHERJEE (Calcutta-North-East): It is not a matter of your goodness, or your being congenial, when the question involves the calling in of the Army or the CRP. It is a matter where the Central Government has also a responsibility. . . (Interruptions)

MR SPEAKER: I shall ascertain the facts from the Government. If the army was deployed, I will ask the Government to make a statement.

SHRI BHOGENDRA JHA (Jainagar): Why not admit the Calling Attention Notice?

MR SPEAKER: I will look into it.

SHRI JYOTIRMOY BOSU: Now that Dr. Karan Singh is here, I want to raise another matter. The junior doctors have given notice that clause 7 is standing in the way of their coming to an agreement. . . (Interruptions)

MR. SPEAKER: The Minister is making a statement later on.

श्री विजुक्ति विश्व (मोतीहारी) .  
प्रधन महोदय, हल लोगों को श्री कुछ  
कहने का मौका दीजिए। बेविया  
मे जो मोती बली है विश्व में 7 बावनी  
सर बए। ऐसी सबद प्रकृतियों में झाई है  
तो वहां विरोधी पार्टी वालों ने जुलूस के जा कर

गोलमाल करवाया या कैंवे हुमा दल के बारे  
में सरकार क्याए ? ।

(Interruptions)

12.16 hrs.

#### PAPERS LAID ON THE TABLE

ACCOUNTS OF THE COMMITTEE FOR THE PURPOSE OF CONTROLLING AND SUPERVISING EXPERIMENTS ON ANIMALS, BOMBAY FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1972-73, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1955. [Placed in Library. See No. LT-6445/74].

GUJARAT ORDINANCES UNDER ARTICLE 213, (2) (A) OF THE CONSTITUTION AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): I beg to lay on the Table—

(1) A copy each of the following Gujarat Ordinances (Hindi and English versions) under provisions of article 213(2) (a) of the Constitution, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(i) The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Ordinance, 1973 (No. 7 of 1973) promulgated by the Governor of Gujarat on the 30th December, 1973.